NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 362/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES:

Lansh Engineering Pvt.Ltd.

V/s.

Topworth Infra Ltd.

SECTION OF THE COMPANIES ACT: L& BP Code 2016.

S. No.

NAME

DESIGNATION

Blush.

SACHIN AMASHAR

FOR PETTIZONER

ORDER

TCP No. 362/I&BP/NCLT/MB/MAH/2017

The Petitioner's Counsel has stated that Form under Insolvency and Bankruptcy Code has not yet been filed, the Counsel made a request for time to file the same Form but whereas the time given for taking Form has been over, therefore, this Bench cannot accept any Form until and unless extension has been given by the Government. However, at request, list this matter on 18th July 2017.

Sd/-

V. NALLASENAPATHY Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)